

THE SECOND SCHEDULE

[See sections 21, 22, 23 and 27]

*Order of priorities for the discharge of liabilities in respect of a sick textile undertaking*

PART A

*Post-take-over management period*

*Category I.—*

- (a) Loans advanced by a bank.
- (b) Loans advanced by an institution other than a bank.
- (c) Any other loan.
- (d) Any credit availed of for purpose of trade or manufacturing operations.

*Category II.—*

- (a) Revenue, taxes, cesses, rates or any other dues to the Central Government or a State Government.
- (b) Any other dues.

PART B

*Pre-take-over management period*

*Category III.—*

Arrears in relation to provident fund, salaries and wages, and other amounts, due to an employee.

*Category IV.—*

Secured loans.

*Category V.—*

Revenue, taxes, cesses, rates or any other dues to the Central Government, a State Government, a local authority or a State Electricity Board.

*Category VI.—*

- (a) Any credit availed of for purpose of trade or manufacturing operations.
- (b) Any other dues.